

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.18799 of 2021

Bimalendu Pradhan

.... ***Petitioner***

Mr. M. Agarwal, Advocate

-versus-

State of Odisha and others

.... ***Opposite Parties***

Mr. S.N. Das, A.S.C.

Mr. S. Mohanty, Advocate for intervenor

**CORAM:
THE CHIEF JUSTICE
JUSTICE B. P. ROUTRAY**

**ORDER
28.09.2021**

Order No.

I.A. No.13908 of 2021

- 03.
1. This application upon being mentioned by Mr.S. Mohanty, learned Advocate be taken on board.
 2. This I.A. is by an Association of Promoters, who want to intervene in the proceedings.
 3. Issue notice.
 4. Mr. M. Agarwal, learned counsel for the Petitioner and Mr. S. Das, learned Additional Standing Counsel accept notice.
 5. Reply to the above application be filed within four weeks. Rejoinder be filed within four weeks thereafter.

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6. Last opportunity to the State to file parawise reply within four weeks. Rejoinder be filed within four weeks thereafter.

7. List on 9th December, 2021.

(Dr. S. Muralidhar)
Chief Justice

(B.P. Routray)
Judge



B.K. Barik